

[English]

Unauthorised Construction

3785. SHRIMATI BHAVNA BEN DEVRAJ BHAI CHIKHALIA : Will the PRIME MINISTER be pleased to state :

(a) whether the Government are aware that unauthorised constructions are being made by the allottees in the Government accommodation allotted to them in Delhi, particularly in R.K. Puram area;

(b) if so, the number of such cases noticed so far; and

(c) the action taken/proposed to be taken against such allottees?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) to (c). Unauthorised construction in any General Pool Residential Accommodation is a violation of the Allotment Rules. As and when any such report is received from CPWD, action is taken as per rules. Presently, 3153 unauthorised construction in Government accommodation in various localities (including R.K. Puram) has been reported. As and when any such report is received a show cause notice is issued to the concerned individual for the removal of the said unauthorised construction within the stipulated period, and if the individual fails to remove the unauthorised construction within the stipulated period, allotment of accommodation is cancelled as per the provisions of the allotment rules and eviction proceedings initiated under PP Act.

Allotment of Houses out of Discretionary Quota

3786. SHRI SATYA PAL JAIN : Will the PRIME MINISTER be pleased to state :

(a) whether certain Houses/Buildings were allotted out of discretionary quota by various offices in Punjab and the Chandigarh Housing Board during the last five years;

(b) if so, the details thereof including names of the authority who allotted it and the names of the allottees;

(c) the criteria followed while making such allotments;

(d) whether applications were invited from public about it, and due procedure was followed; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) The Chandigarh Housing Board has reported that it has

been making allotment of dwelling units under discretionary quota of Administrator from time to time during the last five years. So far as Punjab is concerned, information is not available with the Government of India.

(b) The Administrator of Union Territory of Chandigarh is the authority to make such allotments. A list of allottees to whom allotments have been made under the discretionary quota of Administrator of Union Territory of Chandigarh is being compiled.

(c) The criteria as prescribed under Regulation 26 of the Chandigarh Housing Board (Allotment, Management and Sale of Tenements) Regulations, 1979 and the eligibility conditions prescribed under regulation 6 of the aforesaid regulations were reported to have been followed.

(d) and (e). Needy people apply to the Administrator, Adviser and Chairman, Chandigarh Housing Board for allotment of dwelling units under the discretionary quota of Administrator. It has been reported that due procedure as indicated in Part (c) above was followed by the Chandigarh Housing Board while making such allotments.

Wind up of Department of Jammu and Kashmir

3787. SHRI KACHARU BHAI RAUT : Will the PRIME MINISTER be pleased to state :

(a) whether the Government propose to wind up the Deptt. of Jammu and Kashmir Affairs after the formation of the Government in the Jammu and Kashmir State;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIAN) : (a) to (c). There is no proposal to wind up Department of J and K Affairs in Government of India as close attention to the situation and developments in J and K continues to be necessary.

Modernisation of FPI

3788. DR. ARVIND SHARMA : Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state :

(a) whether existing food processing mechanism in the country, is outdated in terms of modern technology and needs modernisation;

(b) if so, the steps being taken by the Government to modernise the food processing system by incorporating the modern technology;

(c) whether an Expert Committee has been set up to consider the question of modernisation of the food processing system;

(d) if so, when this Committee was set up;

(e) whether any report has been submitted to Government by the Expert Committee; and

(f) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI DILIP KUMAR RAY) : (a) to (f). No, Sir. Any technology including that of food processing is an on-going process and the Central Food Technological Research Institute, Mysore and other National Institutions of repute are continuously engaged in technology upgradation. While no Expert Committee for this specific purpose has been set up by this Ministry, we have been working in close collaboration with CFTRI and other institutions for various Research and Development related Projects.

Reclamation of Land

3789. SHRI BIJOY HANDIQUE : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) whether the Government have made any survey of the estimated hectareage of land under different forms of degradation out of the total land mass of the country;

(b) if so, the percentage of wasteland and measures taken for reclamation thereof;

(c) whether the Government have urged the intergrated companies in agro business to enter into a technical collaboration with Israel; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF WASTELANDS DEVELOPMENT) (SHRI CHANDRADEO PRASAD VARMA) : (a) Yes, Sir.

(b) The Department of Wastelands Development has commissioned a National Identification Project with the collaboration of National Remote Sensing Agency to identify the extent of degraded lands in the country. Under this project, 241 critically affected districts having more than 5% of geographical area of the districts as wastelands have been mapped. However, no precise information about the extent of wastelands is available for the country. The total estimated extent of wastelands in these selected 241 districts has been estimated at 35.65 M.ha. In terms of percentage, the degraded lands work out at 17.49 to total geographical area covered. Statement showing different forms of degradation *vis-a-vis* total wastelands and percentage attached.

(c) No, Sir.

(d) Does not arise.

STATEMENT

Category-wise Wasteland Area of 241 Critically Affected Districts in India

		(Area in M.ha)	
S.No.	Category	Total W.L.	% to total Geographical Area covered
1	2	3	4
1.	Gullied and/or Ravinous land	1.886	0.92
2.	Upland with or without scrub	13.576	6.67
3.	Waterlogged and Marshy land	0.423	0.21
4.	Land affected by salinity/alkalinity-coastal/inland	1.234	0.60
5.	Shifting cultivation area	1.810	0.89
6.	Under utilised/degraded notified forest land	10.690	5.25
7.	Degraded pastures/grazing land	1.339	0.66
8.	Degraded land under plantation crop	0.488	0.24
9.	Sands-Inland/Coastal	0.659	0.32
10.	Mining/Industrial wastelands	0.083	0.04